

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00305/2021

Jabalpur, this Tuesday, the 20th day of July, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Smt. Vimala Tiwari, W/o Late Shri Ashok Tiwari,
Aged about 42 years, Unemployed, Village Silpara,
Tehsil Huzur, Post Bhatlo, District Rewa, Rewa (MP)
Pin code 486550 -Applicant
(By Advocate – **Shri Harish Chandra Singh**)

V e r s u s

1. The Secretary, Ministry of Railway,
Rail Bhavan, Rafi Marg, New Delhi Pin code 110001
2. Union of India through its General Manager,
West Central Railway zone, GM office, Opposite Indira
Market Jabalpur Pin code 482001
3. Divisional Railway manager,
Jabalpur Division, West Central Railway zone,
DRM Office, Jabalpur (MP), Pin code 482001
4. Senior Divisional Personnel Officer, DRM Office
Division Jabalpur Near High Court Jabalpur
Jabalpur (MP) Pin code 482001
5. Deputy Chief Personnel Officer, (Recruitment)
West Central Railway Zone GM Office,
Opposite Indira Market, Jabalpur Pin code 482001
6. Deputy Chief Engineer, West Central Railway Zone
GM Office, Opposite Indira Market,
Jabalpur Pin code 482001 - Respondents
(By Advocate – **Shri A.S.Raizada**)

O R D E R (ORAL)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents whereby representation Annexure A-10 has not been decided yet.

3. From the pleadings the facts of the case is that the land was acquired by the respondent department in the year 2010 and thereafter the applicant moved an application for appointment in view of the scheme of 2010 referred by the respondent department. The land of the mother-in-law of the applicant was acquired by the respondents for Rewa-Sidhi-Singrauli Rail Line Project and the respondents issued notification dated 14.10.2016 for grant of employment to the land oustees affected by the land acquisition done for the Rewa-Sidhi-Singrauli Railway Line Project. The applicant being sponsored by his mother-in-law submitted his application firstly on 07.07.2012 and thereafter on 23.11.2016. The applicant was 8th pass. The applicant did not received any response from the respondents for a very long time and ultimately the applicant was denied by way of impugned order dated 03.10.2019 for the consideration of



the same. The applicant has challenged the impugned order on the ground that the application dated 23.11.2016 in pursuance to notification dated 14.10.2016 has been kept pending for a long time. The respondents have given the employment to the persons who are 8th pass and the applicant has been denied wrongly.



4. At this stage learned counsel for the applicants submit that the applicant will be satisfied if the applicant may be permitted to file detail representation to the competent authority and the competent authority of the respondents may be directed to decide the same in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the applicants is directed to make detail representation to the competent authority of the respondents and the competent authority is directed to decide the same in a time bound manner.

7. Resultantly, the applicant is directed to make detail representation individually within a period of two week from today to the competent authority of the respondents and the

competent authority of the respondents is directed to decide the said representations within a period of six weeks after receiving the detail representation.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the detail representation of the applicants.



9. With these observations, this Original Application is disposed of at admission stage itself.

10. It is made clear that this Tribunal has not commented anything on the merits of the case.

(Naini Jayaseelan)
Administrative Member
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(Ramesh Singh Thakur)
Judicial Member